

(b) and (c). Various development programmes proposed to be undertaken in the Fourth Plan are designed to provide increasing number of employment opportunities for the unemployed including educated persons.

12.08 HRS.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND REVISED ESTIMATES FOR 1966-67 AND BUDGET ESTIMATES FOR 1967-68 OF EMPLOYEES' STATE INSURANCE CORPORATION, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri Hathi, I beg to lay on the Table:

(1) A copy of the Annual Report for the year 1966-67 together with a copy of the Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [*Placed in Library. See No. LT-1941/68.*]

(2) A copy of the Report of Enquiry into the fatal accident in the Sarvodaya Stone Mines, District Panchmahal, Gujarat on the 6th June, 1968. [*Placed in Library. See No. LT-1942/68.*]

(3) A copy of the Main conclusions of the Twenty-eighth Session of the Standing Labour Committee held at New Delhi on the 18th July, 1968. [*Placed in Library. See No. LT-1943/68.*]

SHRI S. M. BANERJEE (Kanpur): I want a clarification regarding (3).

MR. SPEAKER: No.

SHRI S. M. BANERJEE: We cannot have any discussion; tomorrow is the last day.

BENGAL VAGRANCY (AMENDMENT) ACT

THE MINISTER OF LAW (SHRI GOVINDA MENON): I beg to lay

on the Table a copy of the Bengal Vagrancy (Amendment) Act, 1968 (President's Act No. 23 of 1968) published in Gazette of India dated the 7th August, 1968 under sub-section (3) of Section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See No. LT-1944/68.*]

NOTIFICATIONS UNDER UTTAR PRADESH KSHETTRA SAMITIS AND ZILA PARISHADS ADHINIYAM AND CERTIFIED ACCOUNTS OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATIONS

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 237 of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhinyam, 1961, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh:

(a) The U.P. Zila Parishads (Formation of Committees) (First Amendment) Rules, 1968, published in Notification No. 1801-B/XXX-III-II-1 (60)-66 dated the 27th March, 1968.

(b) The U.P. Zila Parishads and Kshetra Samitis (Budget and General Accounts) (Amendment) Rules 1968, published in Notification No. 2344-B/XXXIII-2-111-66 dated the 15th April, 1968.

(c) The U.P. Zila Parishads (Heads of Departments) Rules, 1968 published in Notification No. 2481-B/XXXIII-2-111-R-66 dated the 18th April, 1968.

(d) The Uttar Pradesh Zila Parishads (Terms and conditions for holding of certain posts by Government officers) Rules, 1968 published

in Notification No. 2480-B/XXX-III-II-125-62 dated the 23rd April, 1968.

(ii) A statement showing reasons for delay in laying the above notifications.

[Placed in Library. See No. LT-1945/68.]

(2) A copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-1946/68.]

GOVERNMENT RESOLUTION *re*: REPORT OF THE NATIONAL COAL DEVELOPMENT CORPORATION COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of Government Resolution (Hindi and English versions) No. C2-8(7)/67-Pt. published in Gazette of India dated the 17th August, 1968, extending the period for submission of the final Report of the National Coal Development Corporation Committee. [Placed in Library. See No. LT-1947/68.]

ANNUAL REPORT OF THE INDIAN CENTRAL JUTE COMMITTEE FOR 1965-66 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report of the Indian Central Jute Committee for the year 1965-66.

(ii) A statement showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-1948/68.]

(2) A copy each of the following Notifications under sub-section (6)

of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 1487 published in Gazette of India dated the 13th August, 1968.

(ii) The West Bengal Rice (Movement Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1547 in Gazette of India dated the 20th August, 1968. [Placed in Library. See No. LT-1948/68.]

(3) (i) A copy of the U.P. Krishi Utpadan Mandi Niyamavali (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. H-1086/XIIB-1073/68 in Uttar Pradesh Gazette dated the 8th April, 1968, under sub-section (3) of section 40 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

(ii) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-1948/68.]

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to lay on the Table a copy of Notification No. S.O. 2746 published in Gazette of India dated the 30th July, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1949/68.]

**COMMITTEE ON PETITIONS
MINUTES**

SHRI S. C. SAMANTA (Tamil): I beg to lay on the Table